

Notifications and Orders

(78) Relaxation in use of residential houses - In exercise of the powers conferred under first proviso to sub-rule (3) of Rule 9 of Chandigarh Sale of Sites and Buildings Rules, 1960 and all other powers conferred him in this behalf the, . the Chief Administrator, Chandigarh, with the prior approval of the Administrator Union Territory, Chandigarh, hereby makes the following order with direction regarding certain relaxations in the use of residential buildings, in the public interest keeping in view the norms of Urban Planning and the requirement of citizens in residential areas of the Union Territory of Chandigarh, namely

(1) A portion of a residential building up to the maximum of 50 square meters or 25% of the covered area, whichever is less, may be used by the person(s) residing in the residential building for running the services of a Creche.

(2) The Creche may provide baby-sitting or child care facilities for infants and children below the age of 4 years. Such Creche or baby-sitting facility shall provide services for the full length of a normal working day and shall not operate as a Nursery School or Play School during any part of the day.

(3) The Creche shall be managed and operated in accordance with the guidelines for such purpose issued from time to time by the Chandigarh Administration and in particular by the Social Welfare Department of the Chandigarh Administration.

(4) Only a duly qualified and authorized person shall be allowed to run such a Creche, with the prior permission of the Director, Social Welfare, Chandigarh. Such person shall notify in writing to the Estate Officer as regards the premises and the portion thereof, to be used for the purpose of running a Creche, alongwith a copy of the permission obtained from the Director, Social Welfare. The Estate Officer may at any time through an authorized representative, have the premises inspected for the purpose of ensuring that the conditions prescribed for the running of a Creche are being complied with. Non-compliance of any such condition shall amount to misuse of the premises under the said Rules.

In exercise of the powers conferred under first proviso to sub-rule (2) of Rule 17 of the Chandigarh Lease Hold of Sites and Buildings Rules, 1973 and all other powers enabling him in this behalf, the Chief Administrator, Chandigarh, with the prior approval of the Administrator, Union Territory, Chandigarh hereby makes the following order with direction regarding certain relaxations in the use of residential buildings, in the public interest keeping in view the norms of Urban Planning and the requirements of citizens in residential areas of the Union Territory of Chandigarh, namely: -

(1) A portion of a residential building up to the maximum of 50 square meters or 25% of the covered area, whichever is less, may be used by the person(s) residing in the residential building for running the services of a Creche.

(2) The Creche may provide baby-sitting or child care facilities for infants and children below the age of 4 years. Such Creche or baby-sitting facility shall provide services for the full length of a normal working day and shall not operate as a Nursery School or Play School during any part of the day.

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(4) Only a duly qualified and authorized person shall be allowed to run such a Creche, with the prior permission of the Director, Social Welfare, Chandigarh. Such person shall notify in writing to the Estate Officer as regards the premises and the portion thereof to be used for the purposes of running a Creche, alongwith a copy of the permission obtained from the Director, Social Welfare. The Estate Officer may, at any time through an authorized representative, have the premises inspected for the purpose of ensuring that the conditions prescribed for t he running a Creche are being complied with. Non-compliance of any such condition shall amount to misuse of the premises under the said Rules.
[See Chandigarh Admn. Gaz. (Exira) dated 21.2.2003 at page 343- 345]